



भारतीय प्रतिभूति  
और विनिमय बोर्ड  
**Securities and Exchange  
Board of India**

Remittance Advice

Attachment Proceeding No. 14918(1) & 14919(1) of 2026  
Recovery Certificate No. 8858 of 2025

The Principal Officer/Chairman & Managing Director / CEO  
Head Post Master  
All the Post Offices  
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. **8858 of 2025** dated **August 13, 2025** had directed attachment of Bank accounts of **Mohd. Idrees, Proprietor of Tirupati Enterprises (PAN: AASPI4395Q), Momin Jahan, Proprietor of Jahan Enterprises (PAN: BNKPJ7050D), Mujaffar Khan, Proprietor of Shiv Enterprises (PAN: EGSPK2609R) & Ors. Jointly and severally** in the matter of **Continental Seeds and Chemicals Limited** against the total due of **Rs. 3,72,76,530/- (Rupees Three Crore Seventy-Two Lakhs Seventy-Six Thousands Five Hundred Thirty Only)** with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated **August 13, 2025** has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated **May 6, 2026** has been issued to you.
3. And whereas, the current amount of dues/liability to be recovered from the Defaulters by SEBI as on date are amounting to **Rs. 3,95,02,068.40/- (Rupees Three Crore Ninety-Five Lakh Two-Thousand Sixty-Eight and Forty Paise Only)**.
4. Accordingly, you are hereby directed to remit the amount in the account of the Defaulter with your Bank / in the folios held by the Defaulter with your Mutual Fund, to the extent of dues mentioned in para 3 above, lying in the account of the Defaulter(s) with your Bank/Mutual Fund, forthwith to SEBI by way of direct credit through **EFT/NEFT/RTGS to A/c No. SEBIRRDDSG8858 of Bank of India, IFSC code - BKID00VKN04) immediately** and intimate these remittance details by email to [rekhav@sebi.gov.in](mailto:rekhav@sebi.gov.in), [rajank@sebi.gov.in](mailto:rajank@sebi.gov.in) and [recoverynro@sebi.gov.in](mailto:recoverynro@sebi.gov.in) in the format given below:

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”



उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंज़िल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किदवई नगर, नई दिल्ली-110023  
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone): 022 - 26449000  
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : www.sebi.gov.in



Continuation Sheet

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1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

*Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues*

5. This direction is issued in exercise of powers conferred under **section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.**

Given under my hand and seal at New Delhi this 12<sup>th</sup> day of June, 2026.



Signed

**RECOVERY OFFICER**

राजन कुमार/Rajan Kumar  
वसूली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office  
नई दिल्ली / New Delhi